

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KUGD SERVICES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S KUGD SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12 June 2015
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2015PTC281508
5.	Address of the registered office and principal office (if any) of the corporate debtor	Regd. address: 7, Khullar Farms, Mandi Road, Mehrauli, New Delhi New Delhi DL 110030.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: October 13, 2022 (Order copy received on 17.10.2022)
7.	Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date i.e., April 11, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Dharmendra Kumar Reg No.: IBBI/IPA-003/IP-N000112/2017-2018/11264
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address:30, Tower-1, Supreme Enclave Mayur Vihar – Phase-1, New Delhi-110091 Reg Email id: kumard36@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Stellar Insolvency Professionals LLP, Suite 10, 3 rd Floor, 310, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001. Email id: cirp.kspl@gmail.com
11.	Last date for submission of claims	29 th October, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: www.ibbi.gov.in/downloadform.html (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S KUGD Services Private Limited on **October 13, 2022**.

The creditors of KUGD Services Pvt Ltd, are hereby called upon to submit their claims with proof on or before **29th, October, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : October 19, 2022
Place : New Delhi

Name and Signature of Interim Resolution Professional:


Dharmendra Kumar

IBBI/IPA-003/IP-N000112/2017-2018/11264



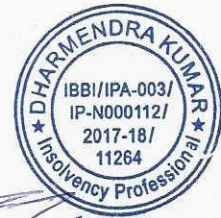
Notice is hereby given that the national Company Law Tribunal, New Delhi bench has ordered the commencement of the corporate insolvency resolution process of **KUGD Services Private Limited** on **13/10/2022**.

The creditors of **KUGD Services Private Limited** are hereby called upon to submit their claims with proof on or before 29/10/2022 to the interim resolution professional at the address mentioned against entry No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in the person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry no. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry no. 13 to act as an authorized representative of the class in Form CA- Not Applicable as per information Available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.



Date and Place: 19/10/2022, NEW DELHI


Dharmender Kumar

Interim Resolution Professional

Note: Public Announcement has been done in the following newspapers:

1. Financial Express – New Delhi Edition Page No-3
2. Jan satta – Delhi Edition Page No-4

दिल्ली जल बोर्ड: सरा. क्षेत्र दिल्ली सरकार
आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

IDBI BANK
आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

दिल्ली जल बोर्ड: सरा. क्षेत्र दिल्ली सरकार
आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

MUTHOOT FINCORP LTD.
आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

PROTECTING INVESTING FINANCING ADVISING
आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

कोटक महिंद्रा बैंक लिमिटेड
आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

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लक्ष्य मूल्य तालिका, दिनांक-11/05/24

JOHN COFFEY AND BROTHER LTD
आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

आवक्य मूल्य तालिका (रकम रु. 500-1)
लक्ष्य मूल्य तालिका, दिनांक-11/05/24

Public Notice for Auction for Sale of Immovable Properties

Notice is hereby given for the auction for sale of immovable properties of the following description:

Sl. No.	Date and Amount	Description of the Immovable Property	Date of Physical Possession	Reserve Price	Date of Auction
1.	15-09-2022 Rs. 2,28,00,000/-	All that part of the property of the Government of India, known as Plot No. 143, situated at the intersection of the main road and the branch road, near the station, in the village of...	15-09-2022	Rs. 1,00,00,000/-	19-10-2022
2.	15-09-2022 Rs. 1,00,00,000/-	All that part of the property of the Government of India, known as Plot No. 144, situated at the intersection of the main road and the branch road, near the station, in the village of...	15-09-2022	Rs. 50,00,000/-	19-10-2022

For further details, please refer to the public notice on the website: www.bseindia.com

YASH PAKKA

Chartered Accountant

Notice is hereby given in pursuance of Regulation 29 read with Regulation 4 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a meeting of the Board of Directors of the Company is scheduled to be held on Saturday 29th October, 2022, at 11:00 AM, to consider and approve Unaudited Standalone and Consolidated Financial Results for the 2nd quarter ended 30th September, 2022.

The information is also available on the Investor Section of the website of the Company, www.yashpakka.com as well as on the website of BSE Limited, www.bseindia.com.

For: Yash Pakka Limited
Sachin Kumar, Sr. Vice President
Company Secretary & Legal Head
Membership No. F1111

POSSESSION NOTICE

(For immovable property)

Notice is hereby given that the Authorised Officer of Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred on him by the said Act, has taken possession of the properties of the borrowers/guarantors and the public in general, that the undersigned is hereby given to the below mentioned borrowers/guarantors in exercise of powers conferred on him under section 13(4) of the said Act to read with rule 9 of the Security Interest (Enforcement) Rules, 2002 of the said Act, to take possession of the properties of the borrowers/guarantors in particular and the public in general as mentioned below. The property and all dealings with the properties will be subject to the charge of Bank of Baroda for the amount payable by the borrowers/guarantors in respect of the said properties as mentioned hereon in below.

The Borrower's attention is invited to provision of sub-section (1) of Section 13 of the Act in respect of time available to redeem the secured assets.

Sl. No.	Name & Address of the Borrower & Guarantor	Description of immovable/movable property	QTY	Amount (Rs.)
1.	Borrower: Mrs. Rani W/o. Mr. Mahesh Chandra Bajpai. Address: 11/11, New Road, Barabanki, Distt. Barabanki, Bihar. Pin: 225001. Mob: 9651804357	(1) 1/4th of property No. L-309, Indira Nagar, Behind Udyog Prop. Mrs. Rani W/o. Mr. Mahesh Chandra Bajpai. Area: 108.15 Sq. Meters. Constructed area: 108.15 Sq. Meters. (2) 1/4th of property No. L-310, Indira Nagar, Behind Udyog Prop. Mrs. Rani W/o. Mr. Mahesh Chandra Bajpai. Area: 108.15 Sq. Meters. Constructed area: 108.15 Sq. Meters.	108.15	10,53,530.00

Date: 19.10.2022. Place: Barabanki. Authorized Officer, Bank of Baroda

FORM NO. INC-25A

Before the Regional Director, Ministry of Corporate Affairs, North Region, New Delhi

FOR THE ATTENTION OF THE CREDITORS OF KUGO SERVICES PRIVATE LIMITED

Relevant Particulars

Sl. No.	Name of the Creditor	M/S KUGO SERVICES PRIVATE LIMITED
1.	1. Name of the Creditor	M/S KUGO SERVICES PRIVATE LIMITED
2.	2. Address of the Creditor	Plot No. 10, Sector 10, Gurgaon, Haryana
3.	3. Nature of the Claim	Trade Debt
4.	4. Amount of the Claim	Rs. 1,00,00,000/-
5.	5. Date of the Claim	19.10.2022

For and on behalf of the Company: Jai Prakash, Director

DEMAND NOTICE

Notice is hereby given that the undersigned is hereby given to the below mentioned borrowers/guarantors in exercise of powers conferred on him under section 13(4) of the said Act to read with rule 9 of the Security Interest (Enforcement) Rules, 2002 of the said Act, to take possession of the properties of the borrowers/guarantors in particular and the public in general as mentioned below. The property and all dealings with the properties will be subject to the charge of Bank of Baroda for the amount payable by the borrowers/guarantors in respect of the said properties as mentioned hereon in below.

The Borrower's attention is invited to provision of sub-section (1) of Section 13 of the Act in respect of time available to redeem the secured assets.

Date: 19.10.2022. Place: Barabanki. Authorized Officer, Bank of Baroda

POSSESSION NOTICE

(For immovable property)

Notice is hereby given that the Authorised Officer of Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred on him by the said Act, has taken possession of the properties of the borrowers/guarantors and the public in general, that the undersigned is hereby given to the below mentioned borrowers/guarantors in exercise of powers conferred on him under section 13(4) of the said Act to read with rule 9 of the Security Interest (Enforcement) Rules, 2002 of the said Act, to take possession of the properties of the borrowers/guarantors in particular and the public in general as mentioned below. The property and all dealings with the properties will be subject to the charge of Bank of Baroda for the amount payable by the borrowers/guarantors in respect of the said properties as mentioned hereon in below.

The Borrower's attention is invited to provision of sub-section (1) of Section 13 of the Act in respect of time available to redeem the secured assets.

Date: 19.10.2022. Place: Barabanki. Authorized Officer, Bank of Baroda

FORM NO. INC-25A

Before the Regional Director, Ministry of Corporate Affairs, North Region, New Delhi

FOR THE ATTENTION OF THE CREDITORS OF KUGO SERVICES PRIVATE LIMITED

Relevant Particulars

Sl. No.	Name of the Creditor	M/S KUGO SERVICES PRIVATE LIMITED
1.	1. Name of the Creditor	M/S KUGO SERVICES PRIVATE LIMITED
2.	2. Address of the Creditor	Plot No. 10, Sector 10, Gurgaon, Haryana
3.	3. Nature of the Claim	Trade Debt
4.	4. Amount of the Claim	Rs. 1,00,00,000/-
5.	5. Date of the Claim	19.10.2022

For and on behalf of the Company: Jai Prakash, Director

PNB HOUSING

FINANCE LIMITED

E-AUCTION SALE NOTICE OF IMMOVABLE PROPERTY (IES)

Notice is hereby given that the undersigned is hereby given to the below mentioned borrowers/guarantors in exercise of powers conferred on him under section 13(4) of the said Act to read with rule 9 of the Security Interest (Enforcement) Rules, 2002 of the said Act, to take possession of the properties of the borrowers/guarantors in particular and the public in general as mentioned below. The property and all dealings with the properties will be subject to the charge of Bank of Baroda for the amount payable by the borrowers/guarantors in respect of the said properties as mentioned hereon in below.

The Borrower's attention is invited to provision of sub-section (1) of Section 13 of the Act in respect of time available to redeem the secured assets.

Date: 19.10.2022. Place: Barabanki. Authorized Officer, Bank of Baroda

POLYCARB

POLYCARB INDIA LIMITED

Corporate Office: Polycarb House, 771, Mogal Lane, Marun (West), Mumbai, Maharashtra - 400016
CIN No: L31300GJ1996PLC114183 Tel: +91 22 67351400 Website: www.polycarb.com E-mail: shares@polycarb.com

Extract of unaudited consolidated financial results for the quarter and six months ended 30 September 2022

(Rs. Million, except per share data)

Particulars	Quarter ended			Six months ended		
	30 Sep 22	30 Jun 22	30 Sep 21	30 Sep 22	30 Sep 21	
Total Income from Operations	33,301.27	27,809.04	30,340.37	61,110.46	49,132.33	
Net profit for the period before tax	3,584.52	2,947.43	2,641.72	6,531.95	3,615.53	
Net profit for the period after tax from continuing operations	2,704.55	2,225.46	1,878.06	4,930.01	2,715.22	
Net profit for the period after tax from discontinued operations	-	-	-	-	-	
Total Comprehensive Income for the period	2,704.55	2,225.46	1,878.06	4,930.01	2,715.22	
(Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	2,704.55	2,225.46	1,878.06	4,930.01	2,715.22	
Equity Share Capital (Face value of ₹10/- each)	1,496.51	1,496.06	1,492.56	1,496.51	1,492.56	
Reserves as shown in the Audited Balance Sheet	53,942.96	-	-	53,942.96	-	
Earnings Per Share (of ₹10/- each) (for continuing operations)	17.90	14.70	13.09	32.60	17.94	
(Basic)	17.90	14.70	13.09	32.60	17.94	
(Diluted)	17.84	14.65	13.12	32.49	17.93	
Earnings Per Share (of ₹10/- each) (for continuing operations and discontinued operations)	17.90	14.70	13.27	32.80	18.23	
(Basic)	17.90	14.70	13.27	32.80	18.23	
(Diluted)	17.84	14.65	13.19	32.49	18.11	

* not annualised for quarters and six months

Notes: 1) The above consolidated financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 18 October 2022. 2) Additional information of standalone financial results are as follows:

Particulars	Quarter ended			Year ended		
	30 Sep 22	30 Jun 22	30 Sep 21	30 Sep 22	30 Sep 21	
Total Income from Operations	32,586.72	27,430.57	30,159.83	60,017.29	48,818.87	
Net profit for the period before tax	3,492.36	2,897.89	2,609.60	6,370.25	3,578.85	
Net profit for the period after tax	2,827.42	2,184.04	1,980.02	4,811.46	2,730.61	

3) The above is an extract of the detailed format of quarterly/annual financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. For full format of the quarterly/annual financial results, visit Stock Exchanges website (www.bseindia.com, www.nseindia.com), Company website (www.polycarb.com) or scan below QR code.

IMPORTANT

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For and on behalf of the Board: Jai Prakash, Chairman & Managing Director
DIN: 00399108

ICICI Home Finance

ICICI Home Finance Company Limited

Registered Office: ICICI Home Finance Ltd, Plot No. 10, Sector 10, Gurgaon, Haryana

Extract of unaudited consolidated financial results for the quarter and six months ended 30 September 2022

(Rs. Million, except per share data)

Particulars	Quarter ended			Six months ended		
	30 Sep 22	30 Jun 22	30 Sep 21	30 Sep 22	30 Sep 21	
Total Income from Operations	1,521.12	1,803.31	1,517.16	3,324.43	3,034.32	
Net profit for the period before tax	781.8	972.3	2,123.3	1,754.1	1,831.6	
Net profit for the period after tax from continuing operations	625.1	697.7	1,541.7	1,322.8	1,383.9	
Net profit for the period after tax from discontinued operations	-	-	-	-	-	
Total Comprehensive Income for the period	625.1	697.7	1,541.7	1,322.8	1,383.9	
(Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	625.1	697.7	1,541.7	1,322.8	1,383.9	
Equity Share Capital (Face value of ₹10/- each)	1,496.51	1,496.06	1,492.56	1,496.51	1,492.56	
Reserves as shown in the Audited Balance Sheet	53,942.96	-	-	53,942.96	-	
Earnings Per Share (of ₹10/- each) (for continuing operations)	17.90	14.70	13.09	32.60	17.94	
(Basic)	17.90	14.70	13.09	32.60	17.94	
(Diluted)	17.84	14.65	13.12	32.49	17.93	
Earnings Per Share (of ₹10/- each) (for continuing operations and discontinued operations)	17.90	14.70	13.27	32.80	18.23	
(Basic)	17.90	14.70	13.27	32.80	18.23	
(Diluted)	17.84	14.65	13.19	32.49	18.11	

* not annualised for quarters and six months

Notes: 1) The above consolidated financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 18 October 2022. 2) Additional information of standalone financial results are as follows:

Particulars	Quarter ended			Year ended		
	30 Sep 22	30 Jun 22	30 Sep 21	30 Sep 22	30 Sep 21	
Total Income from Operations	3,256.72	27,430.57	30,159.83	60,017.29	48,818.87	
Net profit for the period before tax	3,492.36	2,897.89	2,609.60	6,370.25	3,578.85	
Net profit for the period after tax	2,827.42	2,184.04	1,980.02	4,811.46	2,730.61	

3) The above is an extract of the detailed format of quarterly/annual financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. For full format of the quarterly/annual financial results, visit Stock Exchanges website (www.bseindia.com, www.nseindia.com), Company website (www.polycarb.com) or scan below QR code.